

DISTRICT AND SESSIONS COURT, DAMAN.

C I R C U L A R

No. 03 /2021.

Date : 17/04/2021

- Read :** 1. Hon'ble High Court Circular dated 16/04/2021.
2. Hon'ble High Court letter No. Insp.-I/33/2021 dated 16/04/2021.

In view of Circular and letter No.Insp-I/33/2021 dated 16/04/2021 of Hon'ble Bombay High Court thereby restricting the functioning of all the Sub-ordinate Courts in U.T. of Dadra & Nagar Haveli and Daman & Diu from 19/04/2021 till further order, in supersession of the earlier Circular dated 06/04/2021 of this office, I the undersigned is pleased to issue this circular regarding the functioning of all the Courts in the Judicial District Daman w.e.f. 19/04/2021 till further order.

1. All the Courts in Judicial District Daman shall continue to function w.e.f. 19/04/2021 till further order in one shift with Judicial working hours of 2 ½ hours for the period from 11.00 a.m. to 01.30 p.m. and to take up remand, bail and urgent criminal and civil matters.
2. All the Judicial Officers shall remain present in Judicial working hours for Judicial work as mentioned above in their Courts respectively.
3. Office working hours will be for the period from 10.30 a.m. to 02.00 p.m.
4. 50% staff shall remain present in Judicial working hours and office working hours by rotation and as per duty list issued thereof.
5. All the concerned shall do their office work in office working hours.
6. The Judicial Officers shall remain at headquarter/station and shall not leave headquarter/station without permission of the Principal District and Sessions Judge.
7. The Judicial Officers may pronounce judgment/s or pass order/s in the matters, wherein the arguments of both the parties are concluded.
8. All the Courts shall remain closed on every Saturday but may take up only remand and urgent matters, as being taken up on holidays.
9. The Judicial Officers may not pass any adverse orders owing to the absence of the advocates, parties, witnesses or accused persons.
10. Bar Room within the Court premises shall remain closed.
11. Staff members who are not called for duty shall be available on mobile phone calls as and when any official communication is made to them or shall come in the Court as and when called for compliance or any work if required or if concerned staff member is on leave etc. Staff members who are not called for duty shall not leave head quarters without prior permission.
12. The staff members shall not leave headquarter on holidays without prior permission.

13. Concerned Staff who handling the remand work and urgent matters of concerned Court shall handle the said work on holidays.
14. Concerned Staff shall come in the Court on holidays for work which is related to them as to accept and register urgent matters and take entry thereof in CIS etc.
15. DSA is directed to check the e-mail on holidays and put up before P.D.J or P.O. for compliance.
16. All the safety, precautionary measures set forth by the Central Government and Government of U.T. shall be adhered scrupulously.
17. All the concerned are hereby informed that they should follow guidelines issued by Hon'ble Bombay High Court, Central Government and Government of U.T. Dadra & Nagar Haveli and Daman & Diu regarding precautionary measures in view of COVID-19.
18. All the concerned are hereby informed that to take note of this circular and act upon accordingly.
19. Copy of this circular alongwith copy of circular and letter No.Insp-I/33/2021 dated 16/04/2021 of Hon'ble Bombay High Court shall publish on Notice Board and website of the Court as well as display near entrance gate of the Court for information and necessary action for everybody.

V.P. Patkar
13/4/2021

[V. P. Patkar]
Principal District & Sessions Judge,
Daman.